

## CENTRAL ADMINISTRATIVE TRIBUNAL

## MADRAS BENCH

DATED THIS THE 27<sup>th</sup> DAY OF MARCH, TWO THOUSAND NINETEEN

PRESENT:

THE HON'BLE MR. T. JACOB, MEMBER (A)

OA.310/00417/2019

S. Josephine Vinnarasi,  
W/o Agnel Duleep,  
No.26, II Cross, Devagi Nagar,  
Muthialpet, Puducherry 605 003.

...Applicant

(M/s V. Ajayakumar, counsel for the applicant)

-versus-

1. Union of India rep., by the Government of Puducherry through the Secretary to Government and Administrative Reforms (Personnel Wing), Chief Secretariat, Puducherry.
2. The Labour Commissioner, Chief Secretariat, Puducherry.
3. The Directorate of School Education, 100 Feet Road, Perunhthalaivar Kamarajar Centenary Educational Complex, 100 Feet Road, Anna Nagar, Puducherry.

...Respondents



ORAL ORDER

(Pronounced by Hon'ble Mr. T. Jacob, Member (A))

The applicant has filed this OA under Sec.19 of the Administrative Tribunals Act, 1985 praying for a direction to the 2<sup>nd</sup> respondent to consider her appointment to any post on compassionate ground on the basis of her qualification.

2. The applicant is the wife of Agnel Duleep. Her father Shri G. Santhosh Kumar while working Craft Inspector was diagnosed to be suffering from Schizophrenia and was declared unfit for Government service vide order dated 18.12.2002. On 25.6.2003, an order was issued retiring him from service and also making him invalid to receive pension. By order dated 24.6.2004, his date of invalid pension was postponed to 24.11.2002. Aggrieved by the above order of the respondents, the applicant's mother filed O.S.60/2004 before the Hon'ble High Court of Madras and obtained a declaration order appointing her as a guardian and on that basis, received the pensionary and other retirement benefits due to her husband. The applicant's mother submitted representation dated 15.5.2006 requesting compassionate appointment to her eldest daughter, to which there was no reply from the respondents. The applicant also submitted a representation dated 22.11.2018 for considering her appointment on compassionate ground which also did not elicit any reply.

3. It is submitted that the applicant is a B.Sc, B.Ed (Mathematics) Degree holder and has also passed the Central Teacher Eligibility Test in 2016 as well as PGDCA. She belongs to 'OBC' category and is entitled to get the benefit of reservation since she is a native of Union Territory of Puducherry.



4. The learned counsel for the applicant would submit that the applicant would be satisfied if the representations dated 15.5.2006 and 22.11.2018 is directed to be disposed of by the respondents within a time limit to be fixed by this Tribunal.
5. In view of the above, without going into the substantive merits of the case, the respondents are directed to consider the representations of the applicant and her mother dated 22.11.2018 and 15.5.2006 respectively and pass a reasoned and speaking order in accordance with law within a period of three months from the date of receipt of a copy of this order.
6. The OA is disposed of accordingly at the admission stage. No costs.